COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 229 OF 2018 & IA NO. 1115 OF 2018

Dated: 10th October, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

South Indian Sugar Mills Association

.... Appellant(s)

Versus

Karnataka Electricity Regulatory Commission

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri

Ms. Neha Garg

Counsel for the Respondent (s) : ----

<u>ORDER</u>

Learned counsel appearing for the Appellant prays for two weeks' time to file written submissions in the matter.

Submission made by learned counsel appearing for the Appellant, as stated above, is placed on record.

Learned counsel appearing for the Appellant is permitted to file her written submissions on or before 25.10.2018 after serving copy on the other side.

Re-list this matter on <u>26.10.2018</u>, as requested by the learned counsel appearing for both the parties.

(S. D. Dubey)

(Justice N. K. Patil)

Technical Member

Judicial Member

Bn/pr